

**IN THE HIGH COURT OF JHARKHAND, RANCHI**

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**Cr.M.P. No. 686 of 2016**

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Rameshwar Sahu, s/o late Parmeshwar Sahu, aged aout 56 years, R/o Qr. No.1C-159, Naya Nagar, Barakakhana, PO Barkakhana PS Patratu, Dist. Ramgarh, Jharkhand ..... Petitioner

-- Versus --

1.The State of Jharkhand  
2.Rinku Kumari, w/o Anand Sahu @ Anand Kumar Sahu and D/o Anirudh Prasad Sahu, R/o 56-Set, Kusai Colony, Q.No.13/126, PO and PS-Doranda, District-RAnchi ..... Opp.Parties.

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

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For the Petitioner :- Mr. Ankit Apoorva, Advocate

For the State :- Mr. Ravi Prakash, APP

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**5/26.03.2021** Heard Mr. Ankit Apoorva, the learned counsel for the petitioner and Mr. Ravi Prakash, the learned counsel for the State.

This criminal miscellaneous petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard.

The learned counsel for the petitioner seeks permission to withdraw the instant petition as it has become infructuous

Permission is accorded.

Dismissed as infructuous.

**( Sanjay Kumar Dwivedi, J)**

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